

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) Yes.

(b) A statement is laid on the Table. [See Appendix I, annexure No. 43].

National Water Supply and Sanitation Programme

357. Shri Ramam: Will the Minister of Health be pleased to state:

(a) the total amount allocated during the Second Plan period for drinking water, under the National Water Supply and Sanitation Programme, State-wise; and

(b) the amount so far utilised?

The Minister of Health (Shri Karmarkar): (a) and (b). A statement containing the required information is placed on the Table of the Sabha. [See Appendix I, annexure No. 44].

Cost of Production of Electricity in the Country

358. Shri Rami Reddy: Will the Minister of Irrigation and Power be pleased to state:

(a) whether any evaluation is made of the cost of production of Electricity in the various States of the country;

(b) if so, the cost in the various States; and

(c) whether any efforts are made for reducing the cost?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) and (b). No evaluation of the cost of production in the various States are done by the Central Government.

(c) Yes. Continuous efforts are made by the State Governments and other concerned authorities to reduce the production costs of electricity by effecting all possible economies.

Reserve Stock of Foodgrains in Orissa

359. Shri Chintamani Panigrahi: Will the Minister of Food and Agriculture be pleased to refer to the reply given to Starred Question No. 322 on the 23rd February, 1960 and state what amount has been advanced so far to the Orissa Government for maintaining the reserve stock of food and their distribution?

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): No amount has as yet been advanced to the Orissa Government.

PAPERS LAID ON THE TABLE

ACTION TAKEN BY GOVERNMENT ON ASSURANCES

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table a copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various session of Second Lok Sabha:

- (i) Supplementary Statement No. III, Tenth Session, 1960. [See Appendix I, annexure No. 45].
- (ii) Supplementary Statement No. VI, Ninth Session, 1959. [See Appendix I, annexure No. 46].
- (iii) Supplementary Statement No. IX, Eighth Session, 1959. [See Appendix I, annexure No. 47].
- (iv) Supplementary Statement No. XVI, Seventh Session, 1959. [See Appendix I, annexure No. 48].

- (v) Supplementary Statement No. XVIII, Sixth Session, 1958. [See Appendix I, annexure No. 49].
- (vi) Supplementary Statement No. XX, Fifth Session, 1958. [See Appendix I, annexure No. 50].
- (vii) Supplementary Statement No. XXX, Fourth Session, 1958. [See Appendix I, annexure No. 51].
- (viii) Supplementary Statement No. XXVIII, Third Session, 1957. [See Appendix I, annexure No. 52].

NOTIFICATIONS UNDER MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT.

Shri Satya Narayan Sinha: On behalf of Shri K. D. Malaviya, I beg to lay on the Table a copy of each of the following Notifications under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:

- (i) G.S.R. 623 dated the 4th June, 1960 making certain amendment to the Mineral Concessions Rules, 1949. [Placed in Library. See No. T-2239/60].
- (ii) G. S. R. 642 dated the 11th June, 1960. [Placed in Library. See No. LT-2240/60.]
- (iii) G.S.R. 794 dated the 16th July 1960 making certain further amendments to the Mining Leases (Modification of Terms) Rules, 1956. [Placed in Library. See No. LT-2241/60].

AMENDMENT TO TRIPURA MOTOR VEHICLES RULES

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): I beg to lay on the Table a copy of Notification No. MV/III (181)/60, published in Tripura Gazette dated the 11th June, 1960, making certain further amendment to the Tripura Motor Vehicles Rules, 1954, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939. [Placed in Library. See No. LT-2242/60].

ANNUAL REPORT OF NATIONAL CO-OPERATIVE DEVELOPMENT AND WAREHOUSING BOARD.

The Minister of Community Development and Co-operation (Shri S. K. Dey): I beg to lay on the Table a copy of the Annual Report of the National Co-operative Development and Warehousing Board for the year 1958-59 under sub-section (3) of Section 15 of the Agricultural Produce (Development and Warehousing) Corporations Act, 1956. [Placed in Library. See No. LT-2243/60.]

NOTIFICATIONS UNDER RICE MILLING INDUSTRY (REGULATION) ACT AND ESSENTIAL COMMODITIES ACT AND ANNUAL REPORT OF CENTRAL WAREHOUSING CORPORATION.

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): I beg to lay on the Table:

- (i) A copy of Notification No. G.S.R. 694 dated the 16th June, 1960 making certain further amendment to the Rice-Milling Industry (Regulation and Licensing) Rules, 1959, under sub-section (4) of Section 22 of the Rice Milling Industry (Regulation) Act,